

ITEM NO.31

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 2090/2016

(Arising out of impugned final judgment and order dated 14-07-2015 in CRLAP No. 3538/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KAMTA SINGH

Respondent(s)

Date :01-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. R.K. Raizada, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Amit Kumar Pathak, Adv.

For Respondent(s) Mr. V. N. Raghupathy, AOR (NP)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

[Charanjeet Kaur]
A.R. -cum-P.S.

[Anita Rani Ahuja]
Court Master (NSH)